

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 524/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024-29 period for the transmission assets under “Transmission System Associated with Pallatana Gas Based Power Project (GBPP) and Bongaigaon Thermal Power Station (TPS)” in the North Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Assam Power Distribution Company Limited (APDCL) and Others

Petition No. 532/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024-29 period for the Combined Assets under “Transmission System for IPP Generation Projects in Madhya Pradesh and Chhattisgarh” in the Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and Others



Petition No. 540/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024-29 period for Asset-1: 400 kV Banaskantha (Radhanesda) Pooling Station – Banaskantha (PG) D/C line along with 2 numbers 400 kV line bays at Banaskantha (PG) under “Transmission System for Ultra Mega Solar Power Park (700 MW) at Banaskantha (Radhanesda), Gujarat” in the Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Petition No. 922/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024-29 period for assets under “Transmission System for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka-Phase II (Part A)” in the Southern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and Others

Petition No. 923/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of



Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024-29 period for 1x1500 MVA, 765/400 kV ICT at Vindhyachal Pooling Station along with associated bays under “Transmission System associated with Vindhyachal-V (500 MW) Project of NTPC (Part-A)” in the Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Petition No. 927/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024-29 period for Fixed Series Capacitor (40%) on Circuit-I and II of 400 kV Tumkur (Pavagada) - Tumkur (Vasantharapura) D/c Quad Line at Tumkur (Pavagada) PS end under “Transmission System for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka -Phase-II (Part C)” in the Southern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and Others

Petition No. 929/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory



Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024-29 period for LILO of both circuits of Mundra UMPP– Limbdi 400 kV D/C line (triple snowbird) at Bachau Substation along with extension of 400 kV Bachau Substation under “Transmission System Strengthening associated with Mundra UMPP (Part-A)” in the Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Petition No. 931/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024-29 period for the Combined Assets under “765 kV System for Central Part of Northern Grid- Part-II” in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Petition No. 417/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024-29 period for the transmission assets under “System Strengthening Scheme at Tuticorin-II and Bhuj PS” in the Western and Southern Region.



Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Petition No. 500/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024-29 period for the Combined Assets under Mauda Transmission System in the Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Petition No. 930/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024-29 period for the Combined Assets under "Creation of 400/220 kV Substations in NCT of Delhi during 12th plan period (Part-B1)" in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Others



Petition No. 661/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024-29 period for Asset-1: 765 kV D/C Srikakulam-Angul Transmission Line under “Common System associated with East Coast Energy Private Limited and NCC Power Projects Limited LTOA Generation Projects in Srikakulam Area-Part-A” in the Southern and Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and Others

Petition No. 919/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024-29 period for the transmission asset under “Regional Strengthening Scheme to mitigate the overloading of 400 kV NP Kunta-Kolar S/C line” in the Southern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and Others

Petition No. 189/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of



Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024-29 period for the assets under “POWERGRID work associated with common transmission system for Phase-II generation projects in Odisha” in the Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and Others

Petition No. 954/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024-29 period for the assets under Green Energy Corridors: Inter-State Transmission Scheme (ISTS)- Part-A.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Date of Hearing : **13.1.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri S. Vallinayagam, Advocate, TNDPCL (In Petition Nos. 927/TT/2025, 922/TT/2025, 919/TT/2025 and 417/TT/2025)
Ms. Supriya Singh, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Mukesh Bhakar, PGCIL
Shri Divyanshu Mishra, PGCIL
Shri Anshul Garg, PGCIL
Shri Vivek Kumar, PGCIL



Shri Amit Yadav, PGCIL
Shri Vishal Sagar, PGCIL
Shri G Vijay, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Ashish Agarwal, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Yatin Kalra, PGCIL
Shri Ashish Aggarwal, PGCIL
Shri Ranjeet Pandey, PGCIL
Shri Yogeshwar, CTUIL (In Petition No. 954/TT/2025)
Ms. Priyansi, CTUIL (In Petition No. 954/TT/2025)

Record of Proceedings

These matters were heard through a virtual hearing.

2. The Petitioner's representatives submitted that these Petitions have been filed for true up the transmission tariff for the 2019-24 tariff period and to determine the transmission tariff for the 2024-29 tariff period.

3. In Petition No.417/TT/2025, the learned counsel for Tamil Nadu Power Distribution Company Limited (TNPDC) submitted that TNPDC, despite being a necessary party, has not been arrayed as a Respondent in this Petition. He urged the Commission to implead TNPDC as a Respondent to the present Petition and further sought time to file a reply to the Petition.

4. After the hearing, the Commission directed as under:

In Petition Nos. 927/TT/2025, 923/TT/2025, 931/TT/2025, 661/TT/2025, 930/TT/2025, 954/TT/2025, 524/TT/2025, 540/TT/2025, 532/TT/2025, 500/TT/2025 and 417/TT/2025

- a) The Petitioner to implead TNPDC as a Respondent in Petition No. 417/TT/2025 and file an amended memo of parties within two days;
- b) The Respondents to file their respective replies, if any, within a week, with an advance copy to the Petitioner, who may file its rejoinder within a week thereafter;

In Petition Nos. 189/TT/2025, 929/TT/2025, 922/TT/2025 and 919/TT/2025

- c) The Respondents to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder within a week thereafter;

5. The Commission further directed the Petitioner to submit the information in the following Petitions, on an affidavit, with a copy to the Respondents, within two weeks:



Combined RoPs in Petition Nos. 524/TT/2025, 532/TT/2025, 540/TT/2025, 922/TT/2025, 923/TT/2025, 927/TT/2025, 929/TT/2025, 931/TT/2025, 417/TT/2025, 500/TT/2025, 930/TT/2025, 661/TT/2025, 919/TT/2025, 189/TT/2025 and 954/TT/2025.

In Petition No. 922/TT/2025

- i. Details of the works for the Additional Capital Expenditure (ACE) claimed under Regulations 24(1)(a) and 25(1)(d) of the 2019 Tariff Regulations and the 2024 Tariff Regulations.
- ii. Liability Flow Statement for the transmission assets in Excel format.
- iii. Calculation and Statement of Interest During Construction (IDC) discharged for the transmission assets individually (Assets-1 to 5) in a linked Excel format.
- iv. The Tariff Form concerning Asset-2 in Excel format with linked computations should be uploaded, as the Petitioner incorrectly uploaded the Tariff Forms of Asset-2.
- v. Form 5, Element-wise breakup of the assets for the transmission system.
- vi. Form 9-C in Excel format for consolidation of loans obtained from all sources for each asset is to be uploaded on the e-filing portal.
- vii. Form 12-B for calculation of IDC and financing charges.
- viii. Form-13 for break-up of Initial Spares of the transmission assets.
- ix. Complete cost details for Asset-1 in tabular form (page No. 28 of the Petition) are not provided for truing-up the tariff for the 2019-24 period and for determining the tariff for the 2024-29 period. Complete cost details are to be furnished as per dated 21.3.2022 in Petition No. 656/TT/2020.
- x. Details of LD recovered during the commissioning of the transmission project and the adjustment of LD for each asset. Further, give details of ACE claimed against each asset for the 2019-24 and 2024-29 tariff periods, including the Gross Value of ACE and the net value of ACE after adjustment of LD and any other deductions.
- xi. Details of actual grant received on COD and discharge thereof during the 2019-24 tariff period, including its adjustment from gross value and details of net value of gross block as on COD, and net value of ACE claimed along with supporting documents.

In Petition No. 923/TT/2025

- i. Liability Flow Statement in Excel format for the transmission asset.
- ii. Detailed justification for the variation in FR-approved cost vis-à-vis the estimated completion cost of the transmission asset.
- iii. ACE for the 2019-24 tariff period is claimed under Regulations 25 (1) (d) and 24 (1) (a) of the 2019 Tariff Regulations. Provide details of the works under these claims.
- iv. Form 9-C in Excel format for consolidation of loans obtained from each source.
- v. Form-13 for the transmission asset.



- vi. Item-wise cumulative depreciation recovered as on 1.4.2019 for the previous years in respect of the transmission asset.
- vii. As per Para 11.1 of the Petition, the capital cost of the transmission asset as on 31.3.2024 is claimed as Rs. 5663.84 lakh. However, as per Para 11.2 of the Petition, the capital cost is claimed as Rs. 5664.05 lakh. Justify the deviation.

In Petition No. 927/TT/2025

- i. Liability Flow Statement in Excel format for the transmission asset.
- ii. Detailed justification for the variation in FR approved cost vis-à-vis the estimated competition cost of the transmission asset.
- iii. Compendium of interest rates of loans availed for the transmission asset.
- iv. For the 2019-24 tariff period, ACE is claimed under Regulations 25 (1) (d) and 24 (1) (a) & (b) of the 2019 Tariff Regulations. Furnish the details of works under these claims.
- v. Form 9-C in Excel format for consolidation of loans obtained from each source.
- vi. Form-13 for the transmission asset.
- vii. Item-wise cumulative depreciation recovered as on 1.4.2019 for the previous years in respect of the transmission asset.

In Petition No. 929/TT/2025

- i. Liability Flow Statement in Excel format for the transmission asset.
- ii. Detailed justification for the variation in FR-approved cost as against the estimated completion cost of the transmission asset, since the variation is around 40% and no ACE is projected in future.
- iii. Compendium of interest rates of loans availed for the transmission asset.
- iv. For the 2019-24 tariff period, ACE is claimed under Regulations 25 (1) (d) and 24 (1) (a) & (b) of the 2019 Tariff Regulations. Provide the details of works under these claims.
- v. Form 9-C in Excel format for consolidation of loans received from each source.
- vi. Form-13 for the transmission asset.
- vii. Item-wise cumulative depreciation recovered as on 1.4.2019 for the previous years in respect of the transmission asset.
- viii. Give reasons for de-capitalisation concerning the substation for Rs. 11.72 lakh in the FY 2019-20, along with approval, if any, obtained.



In Petition No. 931/TT/2025

- i. Detailed justifications for the variation in ACE allowed in the previous orders vis-à-vis the ACE claimed concerning the Combined Assets in this Petition for the 2019-24 tariff period.
- ii. Detailed justifications for the variation in FR-apportioned approved cost as against the estimated completion cost in relation to the Combined Assets.
- iii. Item-wise cumulative depreciation recovered as on 1.4.2019 for the previous years in respect of the Combined Assets.
- iv. Liability Flow Statement in Excel format for the Combined Assets.
- v. Form 5, element-wise breakup of the transmission assets for the Combined Assets.
- vi. Form 9-C in Excel format for consolidation of loans received from each source.
- vii. Details of LD recovered, if any, during the commissioning of the transmission project and adjustment thereof, if any.

In Petition No. 930/TT/2025

- i. In Paragraph 11 of this Petition, the Petitioner has claimed capital cost as on 1.4.2019 as Rs. 44290.44 lakh, while in Table 14 of the Petition, the Petitioner has claimed capital cost as on 1.4.2019 as Rs. 44270.37 lakh, approved by the Commission in its order dated 19.8.2021 in Petition No. 455/TT/2020. Justify the variation for the said discrepancy.
- ii. Details of works for ACE claimed under Regulation 25(1)(d) of the 2019 Tariff Regulations and the 2024 Tariff Regulations.
- iii. Liability Flow Statement in Excel format for the transmission assets.
- iv. Item-wise cumulative depreciation recovered as on 1.4.2019 for the previous years in relation to the transmission assets.
- v. Form 5, element-wise breakup of the transmission assets.
- vi. Form 9-C in Excel format for consolidation of loans received from each source.
- vii. Form -13 indicating break-up of Initial Spares for the transmission assets.
- viii. Details of any LD recovered during the commissioning of the project and its adjustment, if any
- ix. Detailed justifications for variation in FR apportioned approved cost as against the estimated completion cost of the transmission assets.



In Petition No. 954/TT/2025

- i. Details of the works for ACE claimed under Regulation 25(1)(d) of the 2019 Tariff Regulations.
- ii. Liability Flow Statement in Excel format for the transmission assets.
- iii. Item-wise cumulative depreciation recovered as on 1.4.2019 for the previous years in respect of the transmission assets.
- iv. Form 5, element-wise breakup of the transmission assets.
- v. Form 9-C in Excel format for consolidation of loans received from each source.
- vi. Form -13 indicating break-up of Initial Spares for the transmission assets.
- vii. Details of any LD recovered during the commissioning of the transmission project and its adjustment, if any.
- viii. Detailed justifications for variation in FR apportioned approved cost as against the estimated competition cost of the transmission assets.

In Petition No. 661/TT/2025

- i. Detailed justifications for the variation in ACE allowed in the previous orders vis-à-vis ACE claimed concerning the Combined Assets in this Petition for the 2019-24 tariff period.
- ii. Detailed justifications for the variation in FR-apportioned approved cost as against the estimated competition cost of the transmission assets.
- iii. Item-wise cumulative depreciation recovered as on 1.4.2019 for the previous years in respect of the Combined Assets.
- iv. Liability Flow Statement in Excel format for the Combined Assets.
- v. Form 5, element-wise breakup of the Combined Assets.
- vi. Form 9-C in Excel format for the consolidation of loans received from each source.
- vii. Details of LD recovered, if any, during the commissioning of the transmission project and adjustment thereof, if any.

In Petition No. 919/TT/2025

- i. Details of the work for ACE claimed under Regulation 24(1)(a) of the 2019. Tariff Regulations and 2024 Tariff Regulations.
- ii. Liability Flow Statement in Excel format for the transmission asset.
- iii. Calculation of IDC discharged for the transmission asset in linked Excel format.



- iv. Form-5, element-wise break-up of the transmission asset.
- v. Form 9-C, in Excel format for the consolidation of loans received from each source.
- vi. Form 12-B showing calculation of IDC and finance charges.
- vii. Form 13 indicating break-up of Initial Spares for the transmission asset.
- viii. Detailed justification for variation in the Revised Cost Estimate (RCE) apportioned approved cost as against the estimated competition cost of the transmission asset.
- ix. Details of LD recovered, if any, during the commissioning of the transmission project and adjustment thereof, if any.

In Petition No. 189/TT/2025

- i. Details of projected ACE for the 2024-29 tariff period.
 - ii. Details of decapitalisation concerning Asset-1 as projected for the 2024-29 tariff period. Further, approval of the Competent Authority, if any, for decapitalisation as claimed in this Petition.
6. Form 7(B) for all the captioned Petitions.
7. Subject to the above, the Commission reserved the orders in these matters.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

